

the Electoral Registration Officers in March, 1985 with regard to revision of electoral rolls in Assam. A copy of those instructions is laid on the table of the House [Placed in Library. See No. LT—1105/85]

(c) The Commission has stated that no protests were received by them regarding the said instructions. The Commission had however, received some representations regarding house-to-house enumeration and verification by the state Police, revenue and forest Departments. A statement containing details with respect to these representations, as furnished by the Commission, is laid on the Table of the House. [Placed in Library. See No LT—1105/85]

Revision of salaries of judges

5448. SHRI NARASINGHRAO SURYAWANSHI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the salary of judges has not been revised during the past 35 years as compared to the employees of Government ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b). The salaries of Supreme Court and High Court Judges are prescribed as per Articles 125(1) and 221(1) read with Part D of the Second Schedule of the Constitution. This matter, *inter alia*, is proposed to be considered in the Conference of Chief Justices of High Courts, Chief Ministers and Law Ministers to be held shortly.

Functioning of Service Telephones 198 and 199 in Calcutta

5449. SHRI BIMAL KANTI GHOSH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have taken note of the widespread dissatisfaction with the functioning of service telephone number 198 and 199 in Calcutta City's Telephone system ;

(b) if so, the steps taken/proposed by Government to improve the efficiency of 198 and 199 services in Calcutta ; and

(c) the average time taken by the operators to respond to the calls made to 198 and 199 in Calcutta as compared to the time taken in other cities ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Occasional complaints have been received regarding functioning of 198 and 199 services.

(b) Following steps are being taken to improve the efficiency of 198 and 199 services :

(i) Traffic tests are being taken periodically and strict supervision as affected.

(ii) Faulty circuits are being restored without delay.

(iii) Circuits are being augmented as and when justified.

(c) In Calcutta the average time taken by the operators to respond to calls made on 198 and 199 is 17 secs. and 9 secs. respectively as compared to 10 secs. in other Metropolitan cities namely, Bombay, Delhi and Madras.

Survey of Kerosene Oil in Bhuvanagiri area of South Arcot District (Timil Nadu)

5450. DR. P. VALLAL PERUMAN : Will the Minister of PETROLEUM be pleased to state :

(a) whether the Oil and Natural Gas Commission has surveyed the Bhuvanagiri

areas of South Arcot District of Tamil Nadu for Kerosene Oil ;

(b) if so, the outcome of the survey ;

(c) whether Government have any proposal to have commercial production of kerosene found in that area ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) :

(a) ONGC have conducted surveys in Bhuvanagiri area for oil. Kerosene is a product obtained from refining of crude oil.

(b) to (d). Based on the surveys, two sites have been identified for

drilling. The question of commercial production of hydrocarbons will arise only if the drilling results in the discovery of hydrocarbons in commercial quantities.

Sanctioned strength of High Court Judges

5451. SHRI HUSSAIN DALWAI :
SHRI K.P. UNNIKRISHNAN :

Will the Minister of LAW AND JUSTICE be pleased to state the sanctioned strength of Judges in every High Court in India ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) :
The requisite information as on 1.5.1985 is given in the attached statement.

Statement

Sl. No.	High Court	Sanctioned strength as on 1.5.1985		
		Pmt. Judges	Addl. Judges	Total
1.	Allahabad	54	6	60
2.	Andhra Pradesh	24	2	26
3.	Bombay	40	3	43
4.	Calcutta	39	—	39
5.	Delhi	25	2	27
6.	Gauhati	8	1	9
7.	Gujarat	18	3	21
8.	Himachal Pradesh	5	1	6
9.	Jammu & Kashmir	5	2	7
10.	Karnataka	24	—	24
11.	Kerala	15	3	18
12.	Madhya Pradesh	21	8	29
13.	Madras	25	—	25
14.	Orissa	11	—	11
15.	Patna	35	—	35
16.	Punjab & Haryana	23	—	23
17.	Rajasthan	18	—	18
18.	Sikkim	3	—	3
		393	31	424